

Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 5095 –JK (LD) of 2022

DATED:- 26 - 07 - 2022

Sanction is hereby accorded to the appointment of Mr. Rajesh Sharma, DySP, Home Guard, Jammu as Officer, In-Charge Litigation(OIC) in case titled Farooq Ahmad and Ors V/s UT of J&k and others bearing WP (C) No. 975/2022 as Officer In-Charge Litigation(OIC) including contempt petition if any, pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

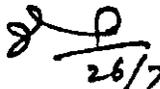
Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 26 - 07 - 2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Addl. Chief Secretary) Home Department, J&K.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. In charge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government